

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Rst.A.No.397/KB/2017
T.P.No.207/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th September 2017, 10.30 A.M

Name of the Company	Lafarge India Limited -Vs- Jkshikha Construction Pvt.Ltd.		
Under Section	433,434,439		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. D. N. Sharma
 2. Mr. A. Basu
 3. Mr. R K Rai
 4. SRINJOY BHATTACHARYA, Petitioner
- Advocates
for

 18/9

ORDER

Ld. Counsel for the petitioner filed this Rst.A.No. 397/2017 for restoration of T.P.No.207/KB/2017 (C.P.No. 08/2016).

It appears that the above T.P. was dismissed in default of the parties. Petitioner has filed this restoration application in August 01,2017 and defects were removed only on 11/09/2017. Restoration application has been moved in time but it remains defective till the defects were removed. It was informed that the case has been transferred from Jharkhand High

(9)

Court and he has no information about the listing of the case, as such they could not appear on that date.

Petitioner has given sufficient reason in the restoration application supported by an affidavit. Therefore, restoration application deserves to be allowed. Rst. A. No. 397/2017 is hereby allowed and T.P. No.207/KB/2017 (C.P.No. 08/2016) is restored to its original number.

After restoration the case is to be listed on 06/11/2017.

sdl
(Jinan K.R.)
Member (J)

sdl
(Vijai Pratap Singh)
Member (J)